Written Answers to

- Reduction in the eligibility criteria for entitlement of annual leave with wages from 240 days to 90 days.
- Amendment of Section 92 of the Act enhancing the quantum of penalty for offences.

Presently only the State Governments are empowered to make rules under the Factories Act. It is now proposed to empower the Central Government also to make rules under the Act on some of the important provisions.

Changes in labour laws

†2225. SHRI VIJAY GOEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that many strikes have recently taken place due to the clash of interest between the labourers and companies of private industrial sector, if so, the details thereof;
- (b) whether there is a need for major changes in the labour laws meant for protection of the interests of the labourers in the private industrial sector in the present era of globalization; and
- (c) if so, the initiatives Government is going to take for changing the labour laws?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) Central Government deals with the establishments falling under Central Sphere and no such incidents have taken place in the Central Sphere. The disaggregated industrial relations details pertaining to private industrial companies falling in the State Sphere are not maintained centrally at the Central Government level.

(b) and (c) Industrial relations are governed under the Industrial Disputes Act, 1947, The Trade Unions Act, 1926 and Industrial Employment (Standing Order) Act, 1946 and Central Rules made thereunder. There are adequate provisions in these Acts to protect and safeguard the interests of working class.

Transformation of Employment Exchanges

2226. SHRI TARUN VIJAY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is planning to replace the present Employment Exchanges †Original notice of the question was received in Hindi.

- (b) if so, the details thereof and the time of their commencement; and
- (c) how will they function and the budget allocated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) The Government has decided to transform Employment Exchanges into Career Centres, for providing counselling services to the job seekers along with other employment related assistance in collaboration with the state governments.

(b) and (c) The Ministry is implementing a project for development of National Career Service by modernizing the existing National Employment Services. The Project has an outlay of Rs. 148.7 crore for the duration of 12th Five Year Plan. The Project comprises development of a National Portal to facilitate registration of candidates, notification of vacancies, career counseling and other employment related assistance.

Employment for non-technical graduates in Bihar

2227. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that most of the people from Bihar are graduates in non-technical streams;
- (b) whether Government has made any survey about the non-technical educated employed persons there;
 - (c) if so, the details thereof and the total number of unskilled workers;
- (d) whether in view of modern technology, they may not be suitable for any job; and
- (e) if so, what is the strategy of Government to address the issue of their employment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation, conducts survey on